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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....  
New Delhi, dated the 3rd January, 1979.

NOTIFICATION  
INCOME TAX

No.2632 (F.No.404/28/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the Notification of the Government of India in the Department of Revenue and Banking No.1449 (F.No.404/124/76-ITCC) dated 23.8.76, the Central Government hereby authorises Sarvshri E.S.Titus and M.G.Naik being gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri E.S.Titus and M.G.Naik take over charge as Tax Recovery Officer.

Sd/- (H.Venkataraman)  
Deputy Secretary to the Govt. of India.

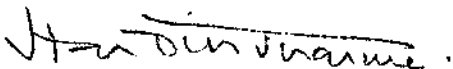
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Sd/. (H.Venkataraman)  
Deputy Secretary to the Govt. of India.

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\*Nagpal.